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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2104/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 23rd day of August, 2002

Shri Suresh Kumar Mishra
s/o Shri Keshav Dass Mishra
r/o 602/B, ISAI Tola, Khati Baba
Jhansi, working as Ticket Collector
Mathura Jn. ... Applicant

(By Advocate: Sh. H.P.Chakravarty)

Vs.

1. Union of India through
The Chairman
Railway Board
Principal Secretary to
Govt. of India
Ministry of Railways
Rail Bhawan
New Delhi - 110 001.
2. The General Manager
Central Railway
Mumbai CST.
3. The Divisional Railway Manager
Central Railway
Jhansi. ... Respondents.

(By Advocate Shri V.S.R.Krishna)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Applicant, in this OA, impugns transfer order dated 6.7.2002/9.7.2002 against which he preferred a representation on 16.7.2002 but the same is yet to be disposed of by the respondents.

2. In this view of the matter, ends of justice would be met if the present OA is

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disposed of at the admission stage by directing the respondents to dispose of the aforesaid representation of the applicant by passing a detailed and speaking order within four weeks from the date of receipt of a copy of this order. It is however made clear that the transfer order should not be given effect to till the representation of the applicant is disposed of. No costs.

3. The OA is disposed of accordingly.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/rao/